

MR. CHAIRMAN: Shri Shiva has already mentioned this. You may just associate with him.

SHRI P.V. RAJENDRAN: Previously, when Shri Vajpayee was the Minister of External Affairs, he had a suggestion which he told to the Press also.

Shri Atal Bihari Vajpayee said that we can permit our fishermen to go inside and fish in Sri Lankan waters and that we can also permit them to go inside our waters. It is not happening. There is no demarcation in the international boundary line in the sea waters. Whenever the Sri Lankan Navy see our fishermen, they just kill them. We are not killing our Pakistani fishermen. They are not killing our Gujarati fishermen. Even the Bangladesi Navy is not killing our Bengalee fishermen. Many of our fishermen have been killed by Sri Lankan Navy.

Therefore, I would request you to convey to the Government to take appropriate action for a permanent solution to this problem.

MR. CHAIRMAN: Please conclude now.

SHRI P.V. RAJENDRAN: We have our sentiments which we have to express.

MR. CHAIRMAN: Everybody has sentiments. Please cooperate. You have your sentiments. Other hon. Members also have their own sentiments.

SHRI P.V. RAJENDRAN: The Heads of SAARC States are meeting in Male. But there is no SAARC spirit.

SHRI TIRUCHI SIVA: The sentiments expressed by the hon. Member should be taken as the concern of the whole of Tamil Nadu.

[Translation]

SHRI BACHI SINGH RAWAT "BACHDA" (ALMORA): Madam Chairman, Food Corporation of India has created buffer stocks in Uttaranchal since long time back. The Transport subsidy has been provided to Hill state but Uttaranchal has not been declared a Hill state so far. There are number of problems. Railway Head could not take the buffer stocks there due to the absence of transport subsidy. Therefore, all Godowns established there have no stock of foodgrains. The common man is dependent upon cheap foodgrains being made available by the Government. This matter has been raised here but you are delaying the matter of state. I have a private member bill but yesterday I was informed that consensus has been taken under Article 3 to present the bill in the next session still the Central Government is misleading in this matter. Hon'ble Atalji raised this matter today. We have been informed that the President rule has been imposed there but today it is being said that consensus will be taken in this regard. After crossing so many stages, cabinet has taken decision. Therefore appropriate instructions should be issued so that the transport subsidy being available to all states of the whole country for carrying out food grains, to hilly states may be provided to Uttaranchal to make food grains

available to that state until that is declared a separate state ...*(Interruptions)*

[English]

SHRI SRIBALLAV PANIGRAHI (DEOGRAH): There is a hunger strike going on ...*(Interruptions)*

[Translation]

SHRI DHIRENDRA AGARWAL (CHATRA): Madam Chairperson, I am here to speak in connection with funds being made available to the State Government by the Central Government under the Employment Guarantee Scheme and Indira Aawas Yojana. I belong to Bihar and a lot of misappropriation of funds is being done in Bihar. The District Magistrate of my area does not seek the opinion of the Member of Parliament. These funds are being allocated through mediators. The District Magistrate does not require to take the opinion of the Member of Parliament. The whole funds are being misappropriated there. Thus funds are being allocated arbitrarily.

I would like to say that there should be such an arrangement wherein recommendations of the concerned Member of Parliament is obtained regarding Indira Awas Yojana and Assured Employment Scheme.

SHRI RAJIV PRATAP RUDY (CHHAPRA): It is an important matter. ...*(Interruptions)*

SHRI VINAY KATIYAR (FAIZABAD): Madam Chairperson, the opinion of the Member of Parliament should be sought ...*(Interruptions)*. The bureaucrats work there arbitrarily. ...*(Interruptions)*. The opinion of the peoples' representatives should be taken regarding funds released by centre for Indira Awas Yojna and Assured Employment Scheme etc. The fund should be spent as per their advice. ...*(Interruptions)*. I think that the whole House would agree with it. ...*(Interruptions)*

MR. CHAIRMAN: I would convey your feelings to the hon. Speaker.

[English]

DR. M. JAGANNATHAN (NAGARKURNOOL): Madam Chairperson, I would like to raise the following matter during Zero hour in connection with the 77th Constitutional Amendment:-

Though it is nearing two years since passing the 77th Constitution Amendment Bill, no concrete steps have been taken for its implementation. Under the Constitution 77 Amendment Act, 1955 in Article 16 of the Constitution, after Clause IV, the following Clauses have been inserted namely:-

"Clause IVA:-Nothing in this Article shall prevent the State from making any provision for reservation in matters of promotions to any class or classes of posts in Services under the State in favour of SCs/STs which, in the opinion of the State, are not adequately represented in the Services under the State."